

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1209
ANSWERED ON:07.03.2002
CODE OF CONDUCT FOR PRIVATE TV CHANNELS .
ANANDRAO ADSUL

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government are proposing to issue a code of conduct for private TV channels in preparing their programmes;
- (b) if so, the details of the measures/directive proposed to be issued; and
- (c) the extent to which the private channels have agreed for having a code of conduct?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ)

(a), (b) & (c): Sections 5 & 6 of the Cable Television Networks (Regulation) Act, 1995, provide that the programmes of all channels when retransmitted through a cable service should adhere to the programme and advertisement codes laid down in the Rules. The authorised officers have been empowered to prohibit any cable operator from transmitting or retransmitting any programme or channel, which is not in conformity with the prescribed programme and advertisement codes or is likely to disturb public tranquility. The Central Government is also empowered to regulate or prohibit the transmission or re-transmission of such programme or channel.